

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 851 of 2020

IN THE MATTER OF:

Ashok Kriplani

...Appellant

Versus

Sri Suresh Kumar & Ors.

...Respondents

Present:

For Appellant :

Mr. Sunder Khatri and Ms. Ritika, Advocates

For Respondents :

**Ms. Amrita Sharma, Mr. Darpan Kumar, Advocates
for R-1
Mr. Pramod and Mr. G.V. Sudhakar, Advocates for R-
6
Mr. Tushar Singh and Mr. Parthasarthy Bose,
Advocates for R-12 & R-16.
Mr. Vijay Pal Sharma, Advocate for R-15**

O R D E R
(Through Virtual Mode)

23.11.2020 Notice has been delivered to Respondent Nos. 2, 3, 4, 5, 6, 9, 10, 14 and 16. The other Respondents except Respondent No. 17 have been served. Notice on behalf of Respondent No. 15 has already been accepted. Ms. Amrita Sharma, Advocate appeared on behalf of Respondent No. 1. At this stage, Mr. Tushar Singh, Advocate appeared on behalf of Respondent No. 12 and 16. Mr. Pramod, Advocate appears on behalf of Respondent No. 6.

There is no appearance on behalf of Respondent Nos. 7, 11, 13 and 17. Affidavit of service is on record. Service has been effected upon Respondents except Respondent No. 17 to whom notice could not be delivered due to error in address. Appellant to take steps for filing fresh particulars i.e. mobile Nos./email address of Respondent No. 17 and requisites for Respondent No. 17 be filed within three days. Service upon Respondent No. 17 be effected through any available mode.

Respondents may file their reply-affidavit within three weeks. Rejoinder thereto, if any, may be filed within three weeks thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List the matter 'for Admission (After Notice)' on **18th January, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

/ns/gc/